

Bill No. 141-C of 2023

THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2023

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further to amend the Central Universities Act, 2009.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Universities (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

25 of 2009.

2. In the Central Universities Act, 2009 (hereinafter referred to as the principal Act), after section 3F, the following section shall be inserted, namely:—

Insertion of new section 3G.

“3G. There shall be established a Tribal University, which shall be a body corporate, to be known as the Sammakka Sarakka Central Tribal University, having its territorial jurisdiction extending to the whole of the State of Telangana, as specified in the First Schedule to this Act, to provide avenues of higher education and research facilities primarily for the tribal population of India.”.

Establishment of Sammakka Sarakka Central Tribal University.

Amendment
of First
Schedule.

3. In the First Schedule to the principal Act, after serial number 16 and the entries relating thereto, the following serial number and entries shall be inserted, namely: —

"17.	Telangana	Sammakka Sarukka Central Tribal University	Whole of the State of Telangana."
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further to amend the Central Universities Act, 2009.

(As passed by Lok Sabha)